THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) According to the Delhi Wakf Board, some Wakf properties are under unauthorised occupation in Delhi.

(b) and (c). The Wakf Board for the Union territory of Delhi is an autonomous body established and functioning under the provisions of the Wakf Act, 1954. The Board has to take steps for recovery of possession in accordance with the law and the period of limitation for such recovery has been extended from time to time by Parliamentary legilslation and legislation has been undertaken in Parliament in the current session further extending the period of limitation upto 31st December, 1980 in relation to the Union territory of Delhi. As regards compliaints of mismrna?ement, these are consideredand dealt with by the Delhi Administration.

Supply of Adulterated Fungicide Diathene to Jammu and Kashmir.

5274. SHRI ABDUL AHAD VAKIL: Will the Minister of AGRICUTURE AND IRRIGATION be pleased to state:

(a) whether the Fungicide Diathene M 45, supplied to J & K State during 1976 and 1977 was adulterated and if so, action taken against the company concerned ; and

(b) whether Government would purchase and distribute Fungicides through Government agencies to avoid private intervention and if not, what are the difficulties?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA) : (a) As reported by the State Govt. of Jammu & Kashmir, complaints about the adulterations of Diathene M 45 supplied to fruit-growers during the year 1977 were received. An enquiry by the State Govt. showed that the pesticide supplied to the fruit-growers was perfect and according to the required standard of efficiancy. The State Govt. found the complaints baseless. The State Govt., therefore, did not think it proper to take any action against the company which supplied the chemical. However, no complaint for the supplies made during 1976 was received by the State Government.

(b) The State Government directly purchases the fungicides from the manufacturer and sales are conducted by the State Horticulture Department through their own depots.

उर्वरक, बीज और कीटनाशी औषधियों के उपयोग के लिए भूमि की एक यूनिट

5275. **श्री महो लाल : क्या कृषि और सिंचाई** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आकाशवाणी से प्रसारित 'खेती की बातें' कार्यक्रम में उवरकों के उपयोग, बीजों की बुवाई और कीटनाशी औषधियों के छिड़काव के लिए एक हैक्टयर भूमि को एक यूनिट माना जाता है ;

(ख) यदि हां, तो उस बात को ध्यान में रखते हुए यह कहां तक उचित है कि भारत में बड़ी संख्या में किसानों के पास केवल एक या दो हैक्टयर भूमि है । जिसे वे विभिन्न फसलों की बुवाई के लिए छोटे-छोटे खेतों में बांट लेते हैं; और

(ग) क्या सरकार का विचार है कि इस यूनिट को घटा कर एक एकड़ या एक बीघा अथवा स्थानीय यूनिट किया जाये जिससे छोटे और अनपढ़ किसान भी उस से फायदा उठा सकें ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिह बरनाला) : (क) से (ग) : अनुसंधान संस्थाओं, कृषि विभागों तथा विस्तार एजेन्सियों द्वारा कृषि आदानों के प्रयोग के बारे में सामान्य रूप से हैक्टयर के रूप में सलाह दी जाती है । हैक्टयर, नाप-तौल की मीटरी प्रणाली क्षेत्र की माप का एकक है । यह प्रणाली नाप-तौल अधिनियम, 1956 के मानकों को लागू करने से व्यवहार में आई । मीटरी प्रणाली ही सरकारी तौर पर मान्य प्रणाली है, अत: